

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVERNMENT OF INDIA

Telephone No. 24608711

Krishna Nivas Bhawan
1st Block, GPO Complex,
INA, New Delhi - 1100023

File No. Accts/Court Deposits/NCDRC/Vol-II/2022

09th January, 2023

CIRCULAR

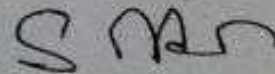
Subject: Payment of fee and other transactions through digital mode only.

In keeping with the Govt. of India, Department of Consumer Affairs Circular dated 07.11.2022, all kinds of payments of fee, including disbursement of payment to the parties are to be done through digital mode only. Henceforth, no payment shall be made through DD/Cheque/Cash, etc.

All Sections in the NCDRC shall adhere to the following instructions here onwards:-

- (i) Consumer Complaint/First Appeal/Revision Petition Sections shall obtain the Bank details from the parties alongwith other documents and record the bank details in the proposals for releasing the amount to the parties, as per the orders of the Hon'ble Benches of the National Commission, passed from time to time.
- (ii) The Filing Section shall insist upon the parties/counsel to pay the fee towards institution of Consumer Complaint fee, fee for certified copy of the orders, fee for inspection of records, etc., through digital mode only.

This issues with the approval of the Hon'ble President, National Commission.



(S.HANUMANTHA RAO)
JOINT REGISTRAR

To,

1. Sr. PPS to Hon'ble President, NCDRC, for kind information please.
2. PA to Deputy Registrar, NCDRC
3. All Assistant Registrars/Section Officers/ Section In-charges, NCDRC
4. DDO, NCDRC

Copy to:-

1. Under Secretary (CPU) Department of Consumer Affairs, Krishna Bhawan, for kind information please.
2. Under Secretary (P&C) Department of Consumer Affairs, Krishna Bhawan, New Delhi.